

declared surplus which are being utilized for settling tenants thereon.

In Manipur, provision has been made for imposition of ceiling on existing holdings as well as on future acquisition. It will be brought into force as soon as record of rights have been prepared.

In Tripura, provision for imposition of ceiling on existing holdings as well as on future acquisition is being brought into force in stages as preparation of record of rights proceeds. Forty-two acres have been declared surplus in Sadar sub-division. Proceedings in respect of other sub-divisions are in progress. No land has yet been allotted.

In Chandigarh ceiling has been imposed on existing holdings as well as on future acquisition in accordance with the Punjab Laws. Information relating to the extent of area declared surplus and utilized for settlement of tenants is nil.

Proposals are under consideration for imposition of ceiling on holdings in Dadra and Nagar Haveli.

Decision has yet to be taken for ceiling on holdings in respect of other Union Territories.

379. [Transferred to the 10th August, 1967.]

MANUFACTURE OF OIL TANKERS

380. SARDAR RAM SINGH: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether Government have recently entered into any agreement with the Government of Yugoslavia for the manufacture of oil tankers;

(b) if so, by when such tankers are likely to be manufactured; and

(c) what is the total number of oil tankers which are owned by India at present and what is the number of such tankers which are being used on rental basis?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) No, Sir. The Shipping Corporation of India Ltd, a public sector undertaking, has however, entered into an agreement with the Bridogradiliste Slit Shipyard, Yugoslavia, for the construction of two oil tankers for the Corporation.

(b) One tanker is due for delivery by the end of May and the other by December, 1969.

(c) The total number of tankers at present owned by India is nine.

The number of tankers taken on charter however varies from time to time depending on the traffic to be carried at a particular point of time.

CROP INSURANCE SCHEME

381. SHRI M. C. SHAH:
SHRI SURJIT SINGH ATWAL:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have decided to introduce Crop Insurance Scheme; and

(b) if so, the main crops that are proposed to be covered in the first stage?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE): (a) The Government is considering introduction of Crop Insurance Bill in Parliament to enable the State Governments to introduce Crop Insurance on a compulsory basis in any area selected for the purpose.

(b) The Bill seeks to empower the State Governments to specify the agricultural crop or crops in respect of which, and the area in which, there shall be compulsory insurance against natural hazards. According to the present scheme of the Bill, it would be possible for the State Governments willing to introduce Crop Insurance to cover any crop other than horticultural or plantation crop.